

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:407
ANSWERED ON:11.07.2014
INCLUSION OF CASTE IN STS LIST
Antony Shri Anto

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criteria and procedure being followed for inclusion of caste in the list of Scheduled Tribe;
- (b) whether the Government has received proposals from various States/UTs for inclusion of certain castes in the list of Scheduled Tribes (STs);
- (c) ii so; the details thereof indicating the proposals received in this regard from States/UTs including Malavedan community of Kerala during the last three years and till date; and
- (d) the action taken/being taken by the Government thereon along with the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): The criteria being followed for inclusion of community in the list of Scheduled Tribes are: (a) Indications of primitive traits; (b) Distinctive culture;
- (c) Geographical isolation: (d) Shyness of contact with community at large; and (e) Backwardness.
The Government of India on 15-6-1999 (further amended on 25-6-2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.
- (b): Yes, Madam.
- (c): A statement indicating the State/UT-wise number of proposals is annexed. The `Malavedan` community has been included at Sl. No. 22 in the list of Scheduled Tribes of Kerala, vide `The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002`.
- (d): The proposals were processed as per the extant modalities.